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## Government of India Ministry of Finance Department of Revenue Central Board of Excise and Customs

## No. 83/ 2014 -Customs (N.T.)

New Delhi, the16th September, 2014 25, Bhadrapada, 1936 Saka

G.S.R.--(E). - In exercise of the powers conferred by sub-section (1) of section 4, read with sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the following officers specified in column (2) of the Table below as the officers of Customs of the rank specified in the column (3) of the said Table, for the purpose of conducting audit under the On-site Post Clearance Audit at the Premises of Importers and Exporters Regulations, 2011, having jurisdiction over the area mentioned in column (4) of the said Table, namely:-

## **TABLE**

Sl. No.	Officers of the Directorate General of Audit	Rank of the Officer of Customs	Area of jurisdiction
(1)	(2)	(3)	(4)
1.	Director General	Chief Commissioner of Customs	Whole of India
2.	Principal Additional Director General	Principal Commissioner of Customs	
3.	Additional Director General	Commissioner of Customs	
4.	Additional Director	Additional Commissioner of Customs	
5.	Joint Director	Joint Commissioner of Customs	
6.	Deputy Director	Deputy Commissioner of Customs	
7.	Assistant Director	Assistant Commissioner of Customs	
8.	Superintendent	Superintendent	
9.	Inspector	Inspector	

2. This notification shall come into force with effect from 15<sup>th</sup> October, 2014.

Director to the Government of India

[F.No 437/48/2014-Cus IV (Pt.)]